

answer, the Chief Commissioner has exercised his right of re-entry. Some of the parties are contesting the decision and we have to take action under the Public Premises (Eviction of Unauthorised Occupants) Act, which was passed in the House in 1958. We have taken action or propose to take action under that Act. All those processes have to be gone through before we take back physical possession of those sites.

Shri Joachim Alva: May I know whether the hon. Minister is aware that in his own State, plots have been granted for working journalists? Is the Minister ready to examine that scheme and do something here on those lines?

Shri K. C. Reddy: The answer is 'yes' to both parts of the question.

Import Restrictions on Non-ferrous Metals

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*1149. { **Shri Bhanja Deo**
Shri Jaipal Singh
Shri M. B. Thakore

Will the Minister of Commerce and Industry be pleased to state

- (a) whether Government is aware of the difficulties caused to manufacturers using non-ferrous metals owing to import restrictions, and
- (b) if so, what action is contemplated to ameliorate the situation?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) A statement is laid on the Table of the House [See Appendix III, annexure No. 121].

Shri Bhanja Deo: Substitutes can be manufactured for non-ferrous metals in which we are short. Will Government consider setting up industries for manufacturing such substitutes which have been experimented at the National Metallurgical Institute at Jamshedpur?

Mr. Speaker: It is a suggestion. The hon. Member evidently wants to know if there is a proposal to establish manufacturing units for all those imported non-ferrous metals?

Shri Manubhai Shah: To the first part of the question, I had the privilege to place before the House several schemes which are under consideration for the development of the non-ferrous metal industries, of which the most important is aluminium. The other day we had a question here about the Rihand project. The project at Salem in Mettur is also being considered for the development of aluminium. The proposal for the third project in the private sector has been received today, viz., the Koyna aluminium project. We are setting up many more as far as aluminium is concerned.

Regarding copper, as the House is aware, the expansion is taking place at Ghatsila for almost doubling up the capacity of the present smelter. The Government of India is also thinking of establishing a smelter at the Khetri mines, after they are properly assessed and the ore resources are proved. In the matter of zinc, as the House is aware, in Rajasthan, we have a proposal for setting up a smelter at Udaipur based on the Zawar mines. This project is now more enlarged than what was originally contemplated. From 10,000 tons, now the project is contemplated for 45,000 tons of zinc and 25,000 tons of lead.

Shri Tangamani: From the statement we find that aluminium, copper and nickel are being supplied by Canada under the Colombo Plan Aid Programme. May I know how much has been supplied during this year and how it has been allotted to the various States?

Shri Manubhai Shah: As the hon. Member rightly mentioned, a portion of the imported copper is canalised through the State Trading Corporation. About 6,500 tons of copper is

expected to arrive under the Canadian Plan. All canalised imports through the S.T.C. and some portions of other imports are distributed to the small-scale industries on pro rata basis based on the past consumptions and requirements.

Shri Tangamani: May I know whether the Directors of Industries of the various State Governments and representatives of small-scale industries and scheduled industries are likely to meet so as to review the distribution and also the possibility of production in this country?

Shri Manubhai Shah: If the hon. Member refers to para 6 of the statement, he will find that a series of meetings are being separately called with the Directors of Industries of State Governments, representatives of small-scale industries and representatives of scheduled industries to review further the distribution of non-ferrous metals and allied questions.

International Airways Plane

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*1150. { Shri Shree Narayan Das
 { Shri S. A. Mehdi:

Will the Prime Minister be pleased to state

(a) whether the Government of India have received any communication from the Pakistan Government stating that a Pakistan International Airways plane was buzzed by Indian Air Force fighter aircrafts some months ago, and

(b) if so, the precise nature of the complaint and the reply given?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b) A statement is placed on the Table of the House setting out the position in the matter [See Appendix III, annexure No 122.]

Shri Hem Barua: May I know whether before coming nearer to the

unidentified Pakistan aircraft, our aircraft tried to establish radio contact with the unidentified aircraft and if so, what was the result?

Shri Sadath Ali Khan: The details of the whole thing are set out in the statement.

Shri Hem Barua: In the statement it is only said that that Pakistani aircraft did not establish radio contact with us. It is not said specifically in the statement that we tried to establish radio contact before coming nearer to the Pakistani aircraft in order to decipher its identity.

Mr. Speaker: He wants to know whether we on our part tried to establish contact.

Shri Sadath Ali Khan: I cannot say just now whether we did it first or they did it first. I will have to find out.

Shri Vidya Charan Shukla: The statement says that our interceptor which went to see the unidentified plane was unarmed. May I know why our fighters are unarmed when they go in the air to find out unidentified planes?

Shri Sadath Ali Khan: That is the internationally accepted rule.

Dandakaranya Project

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*1151. { Shri Panigrahi:
 { Shri Sanganna:
 { Shri Kumbhar:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) the area of forest reclaimed for cultivation in the States of Orissa and Madhya Pradesh in the Dandakaranya Project area, and

(b) what is the area of land so reclaimed and assigned to the Adivasis of each State so far?